

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO.1822  
TO BE ANSWERED ON THE 11<sup>th</sup> FEBRUARY, 2022**

**GENERIC NAMES OF MEDICINE IN MEDICAL PRESCRIPTIONS**

**1822 SHRIMATI GEETA KORA:  
SHRI HIBI EDEN:  
SHRI DILESHWAR KAMAIT:  
SHRI JYOTIRMAY SINGH MAHATO:  
SHRI JUGAL KISHORE SHARMA:**

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Government has taken note that many doctors do not prescribe the generic name of the medicine;
- (b) if so, the details thereof; and
- (c) the steps proposed to be taken by the Government in this regard?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY  
WELFARE**

**(DR BHARATI PRAVIN PAWAR)**

(a) to (c): Clause 1.5 of the Medical Council of India (Professional Conduct, Etiquette and Ethics) Regulations, 2002 provides that every physician should as far as possible prescribe drugs with generic names. Further, the erstwhile Medical Council of India (MCI) had issued Circulars in which all the Registered Medical Practitioners were directed to comply with the aforesaid provisions.

The National Medical Commission (NMC) Act, 2019 empowers Ethics and Medical Registration Board (EMRB) of NMC and the appropriate State Medical Councils to take disciplinary action against a doctor for violation of provisions of the aforesaid Regulations.

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